

MR. DEPUTY CHAIRMAN: Actually I don't know what is the subject.

[illegible]

ÁÖB ^-ÖÄÖÖÖÖÖÖ : ŠŮŮ ŮŮ ŠŮŮ ŮŮ.

Review of Supreme Court order on reservation policy in promotions

[illegible][illegible]

A̱A̱Ḇ A̱A̱Ḇ: “Oo<, +””**A̱** 200Y0 A̱u >Uu +00 x, apAe Ae Y0< A̱u »A̱U00 “00000 A̱A̱Ḇ0 OudE0
Oud0 p0Eu ±A̱A̱00 +Q00, 30Eu Uu±0 0-p0Ae Ae »00Y0/Ae Y0U0 A̱u...(**2000-0000**)...

A0B ~ A0P00040 : †00 2000 "00B A0. †000B 20Y0 -0eB Ae0 Y0†0 A0... (300-00)...

[illegible]

MR. DEPUTY CHAIRMAN: Now, please conclude.

ÄÖÜ ÜÜÜÜ: ÄÜ ü Ü müü Üüüü "ÜÜÜÜ ÄÜÜÜ ±ÄÜ ÜÜÜe Üe × äüüü "ÜÜÜü Üe Ü Üü
Üü ü ±ÄÜ Üü ÄÜÜÜÜÜ ÄÜÜÜÜÜ >ÜÜÜ "ÜÜÜk...**(3000)**...

MR. DEPUTY CHAIRMAN: Please conclude. You made your point. Please conclude. That is all.

ÄÖÜB "ÜPÜZÜB: Äöü mü þäö öü ÄÖÜB-ÜÜB ÄÖÜB-ÜÜB ÜÜB »ÜÜB YÜB, YÜB-ZÜB ÜÜB ÜÜBÄÜB
 ÄÜB •YÜB... ÄÜB "ÜÜBÜB ÜÜB ÜÜB-ÜÜB ÜÜB •ÜB þäö öü •ÜBÜB ÜÜB... (ZÜBÜB)...

അർജുൻ കുമാർ: താൻ പറയാൻ ഉദ്ദേശിക്കുന്നില്ല. (ചിരിച്ചു)... താൻ പറയാൻ ഉദ്ദേശിക്കുന്നില്ല. (ചിരിച്ചു)...

അരുൺ കുമാർ: മന്ത്രിയെപ്പറ്റി എന്തെങ്കിലും വിവരങ്ങൾ, പ്രത്യേകിച്ചും ഓഡിയോ ക്ലിപ്പ് ഉപയോഗിച്ച് ഉദ്ധരിച്ചതുകൊണ്ട് പരസ്യം ചെയ്യാൻ താൻ ഉദ്ദേശിക്കുന്നു. (ചിരിച്ചു)...

അർജുൻ കുമാർ: ഓഡിയോ ക്ലിപ്പ് താൻ ഉദ്ധരിക്കുക... Nothing will go on record.

അരുൺ കുമാർ: *

അർജുൻ കുമാർ: താൻ പറയാൻ ഉദ്ദേശിക്കുന്നു... Minister wants to say something. All of you please sit down. That is all. Nothing more will go on record.

അരുൺ കുമാർ: *

അർജുൻ കുമാർ: താൻ പറയാൻ ഉദ്ദേശിക്കുന്നു... "മുഖ്യമന്ത്രിയെപ്പറ്റി ചർച്ച ചെയ്യാൻ താൻ ഉദ്ദേശിക്കുന്നു. (ചിരിച്ചു)... Okay, you associate.

SHRI PREM CHAND GUPTA (Bihar): Sir, I associate myself with the concern expressed by Km. Mayawati.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the point expressed by Km. Mayawati.

SHRI DEVENDER GOUD T. (Andhra Pradesh): Sir, I also associate myself with the point expressed by Km. Mayawati.

മുഖ്യമന്ത്രി: (ചിരിച്ചു) : അതാണ്. മന്ത്രിയെപ്പറ്റി ചർച്ച ചെയ്യാൻ താൻ ഉദ്ദേശിക്കുന്നു. (ചിരിച്ചു)... താൻ പറയാൻ ഉദ്ദേശിക്കുന്നു. (ചിരിച്ചു)...

SHRI KAPIL SIBAL: Mr. Deputy Chairman, Sir, I just want to clarify. ഓഡിയോ ക്ലിപ്പ് ഉപയോഗിച്ച് ഉദ്ധരിച്ചതുകൊണ്ട് പരസ്യം ചെയ്യാൻ താൻ ഉദ്ദേശിക്കുന്നു. (ചിരിച്ചു)... താൻ പറയാൻ ഉദ്ദേശിക്കുന്നു. (ചിരിച്ചു)...

അരുൺ കുമാർ: മന്ത്രിയെപ്പറ്റി എന്തെങ്കിലും വിവരങ്ങൾ, പ്രത്യേകിച്ചും ഓഡിയോ ക്ലിപ്പ് ഉപയോഗിച്ച് ഉദ്ധരിച്ചതുകൊണ്ട് പരസ്യം ചെയ്യാൻ താൻ ഉദ്ദേശിക്കുന്നു. (ചിരിച്ചു)...

*Not recorded.

[illegible]

Überrumpelung »Öö« »Witz über, ±Äö? Wozu Äde + Öö? ÜB ±Üü, ü Üe! Üü, ü ÄÜü/die. ÄüÖ ÄßÜ Üe ±Äö -Ü, ü ÄÜü/Ü-Ü
 20 »Witz auf ±ÄÄde? ÜB + Öö ±Üü, ü Üe! Üü, ü ÄÜü/die. Üe! Äü »Witz auf ÄßÜ Üe Üü, Üe Üde YÜÜ, ü Ä... (~~ÜÜÜ~~)...

Ähnlich: $\frac{1}{2} \cdot \frac{1}{2} = \frac{1}{4}$ $\frac{1}{4} \cdot \frac{1}{4} = \frac{1}{16}$ $\frac{1}{16} \cdot \frac{1}{16} = \frac{1}{256}$...

~~THE~~ ~~00~~ ~~VORÜB~~ ~~0~~ ~~MÜB~~ (~~^~~ ~~CÖ~~ ~~ü~~ ~~-~~ ~~PÖ~~) : ~~AU~~ ~~0~~ ~~x~~ ~~3~~ ~~0~~ ~~OÜ~~ ~~0~~ ~~ÖP~~ ~~m~~ ~~ÖU~~ ~~Ä~~ ~~Ö~~ ~~Ö~~ ~~OÜ~~ ~~ü~~ ~~>~~ ~~WIT~~ <....(~~3~~ ~~0~~ ~~0~~ ~~ÖP~~)...*

ÁÖß®Üö +ÝÖÖ>Ö : *

MR. DEPUTY CHAIRMAN: I have called the hon. LoP...*(Interruptions)*... Nothing else will go on record. ...*(Interruptions)*.. Nothing else will go on record. ...*(Interruptions)*... 20 Sik.....~~(4:02:04)~~... 20 Sik.....~~(4:02:04)~~... 20 Sik.....~~(4:02:04)~~... 20 Sik.....~~(4:02:04)~~...

CLARIFICATIONS ON THE STATEMENT BY MINISTER

**Regarding investigation of coal block allocations by Central
Bureau of Investigation**

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Mr. Deputy Chairman, Sir, the hon. Minister for Coal has made two statements before this House. He made the first statement on the 20th of August, 2013 and the second statement on 23rd August, 2013. In the first statement, he was a little vague. He said 'some files may not be available. In case they are asked for we will try and supply them.' In para three, he said and I think this is extremely important because this was a methodology of concealing fair information and I quote from his statement, "The CBI has asked *interalia* for 157 applications/documents which were prior to 28.6.2004 but have not been allocated coal apart from a few other files and documents." So, the statement was paraphrased as though all these are pre-2004 files. On the same day, when clarifications were sought, he made a statement in the House, "The CBI has asked for 157 applications/documents which were prior to 28.6.2004 but have not been allocated coal apart from a few other files and documents." These are all prior to 2004. This was categorically stated. When Members were not satisfied because reports were appearing that these are all documents between 2006 and 2009 and not the documents prior to 2004, he has now made a very interesting statement which is an example of how the arithmetic of this Government works. In para 4 he says and he refers to the documents and files 'not supplied', these documents may be broadly classified as 43 files, 19 applications for coal block allotment, 157 applications of private applicant companies who had applied

*Not recorded.